

आयकर अपीलिय अधिकरण न्यायपीठ, नागपुर में ।  
**IN THE INCOME TAX APPELLATE TRIBUNAL BENCH, NAGPUR**

**(Through Virtual Court at Pune)**

**BEFORE SHRI R.S.SYAL, VP AND  
SHRI PARTHA SARATHI CHAUDHURY, JM**

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	19/NAG/2017	Smt. Zubedabai Abdul Majid Akbani C/o. Akbani Brothers, Inside Jawahar Gate, Amrabati, PAN : AJLPA6679H	The DCIT, Central Circle, Amravati	2005-06
2-4.	242/NAG/2017 243/NAG/2017 244/NAG/2017	Shakeel Abdul Majid Akbani, C/o. Akbani Traders, Jawahar Road, Amravati- 444 601 PAN : AJJPA8949E	The DCIT, Central Circle, Akola	2001-02 2002-03 2005-06
5.	04/NAG/2018	Shri Dhanraj Harichand Khandelwal C/o. M/s. Khandelwal Jewellers, Laxmi Nagar Chowk, Dharampeth, Nagpur-440010 PAN : ABDPK0881B	The DCIT, AC, Amravati	2013-14
6.	64/NAG/2019	M/s. Ramlaxmi Commercial Pvt. Ltd. UG-10, Jagat Chamber, Ambedkar Chowk, Nagpur-440018 PAN : AAECR0107N	The ITO, Ward-4(4), Nagpur.	2010-11
7.	184/NAG/2019	Shobha Khatri Legal heir of Late Shri Kishor Madanlal Khatri 1, Chhayageet, Shrawgi Plots, Akola-444001 PAN: ACJPK1427A	The ACIT, Akola Circle, Akola	2015-16

8.	98/NAG/2018	Smt. Asha Prataprao Chhatwani, Chhatwani House, Near Sudarshan Building, Navjeevan Colony, Shankar Nagar Road, Amravati-444 601 PAN : AALPC7966J	The ITO, Ward-1, Amravati	2014-15
9.	332/NAG/2013	Rakesh Chhugaram Khatri, Khatri Complex, Walcut Compound, Near Zenith Hospital, Amravati PAN : ABIPK3859L	The Jt. CIT, Amravati Circle, Amravati	2009-10
10.	138/ NAG/2012	Shetkari Solvent (India) Limited. UG- 7 & 8, Jagat Chambers, Near Ambedkar Sqr., Central Avenue, Bagadganj, Nagpur-440 008 PAN : AABCS0105N	The ACIT, Central Circle-1, Nagpur	2008-09

Assessee by : Smt. Alfiya Rozie,  
Shri Abhay N Agarwal  
Revenue by : Smt. Agnes P. Thomas

सुनवाई की तारीख / Date of Hearing : 12.05.2021  
घोषणा की तारीख / Date of Pronouncement : 12.05.2021

### **आदेश / ORDER**

These bunch of appeals preferred by the assesseees for the various assessment years mentioned in the caption emanates from the orders of Commissioner of Income Tax (Appeals) as per the respective grounds of appeal on record.

2. The Ld. Counsels for the assesseees submitted that the assesseees wants to withdraw the grounds of appeals in light of the assessee opting for

resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assesseees are dismissed being withdrawn.

4. In the result, **all the appeals of assesseees are dismissed as withdrawn.**

Order pronounced on 12<sup>th</sup> day of May, 2021.

Sd/-  
**R.S.SYAL**  
**VICE PRESIDENT**

Sd/-  
**PARTHA SARATHI CHAUDHURY**  
**JUDICIAL MEMBER**

पुणे / Pune; दिनांक / Dated : 12<sup>th</sup> May, 2021.

SB

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Concerned CIT (Appeals)
4. The Concerned CIT.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “नागपुर” बेंच,  
/ DR, ITAT, “**Nagpur**” Bench, Nagpur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	12.05.2021	Sr.PS/PS
2	Draft placed before author	12.05.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		